

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2689/2002

Friday, this the 11th day of October, 2002

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri M. P. Singh, Member (A)

Shri S.S. Dhillon s/o Late S. Mehar Singh
Assistant
SQAE (s), Anand Parbat
Ministry of Defence
New Delhi-5

R/O 1/171 Sadar Bazar, Delhi Cantt.
New Delhi

..Applicant

(By Advocate: Shri M L Chawla)

Versus

1. Union of India through
the Secretary
Ministry of Defence
South Block, New Delhi
2. Director General Quality Assurance
Ministry of Defence/DGCA
Deptt. of Def Prod & Supplies
Nirman Bhawan Post Office
New Delhi-11
3. Director of Administration (7A)
Ministry of Defence
South Block (DGQA)
New Delhi
4. Sr. Quality Assurance Estt. (s)
Ministry of Defence (DGCA)
North India, Anand Parbat
New Delhi-5

..Respondents

O R D E R (ORAL)

Justice V S Aggarwal:

The applicant had joined the services some-time on 9.10.1961. He is attaining the age of superannuation on 31.3.2003. The controversy raised is that the applicant is being promoted and being transferred out of Delhi, while it is contended that he has only five and half months to attain the age of superannuation.

(2)

2. The learned counsel for the applicant contends that applicant is not well and suffers from Artheritis. Since he has only few months to attain the age of superannuation, he should be posted in Delhi and not outside.

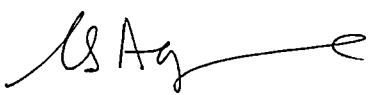
3. Perusal of the record reveals that it has been told by the applicant that he does not want to go out of Delhi and seek promotion. He may submit his refusal of promotion in this regard. Applicant does not want to do that.

4. Keeping in view the totality of facts, if the applicant intends to avail of the promotion, indeed, we find no reason as to why he should not accept the transfer order to move out of Delhi.

5. In these circumstances, we find no ground to interfere in the impugned order. OA must fail and is dismissed.


(M P Singh)
Member (A)

/sunil/


(V S Aggarwal)
Chairman